

परि-
 मदन सं. [क. 390]
 विद्यालय में अंतरिक्ष प्रश्न क्रमांक - 390
 द्वारा मान. वि. पाठक श्री तरुण भगत

F.No.6-170/2021 WL
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Wildlife Division)

3rd Floor, Jal Wing,
 Indira Paryavaran Bhawan,
 Jor Bagh Road, New Delhi 110003.

06th September, 2022

To,
 The Principal Secretary (Forests),
 Department of Forests,
 Government of Madhya Pradesh,
 Vallab Bhavan, Bhopal-462004.

Sub: Partial de-notification of 292.39 ha revenue land of the National Chambal Wildlife Sanctuary, Morena, Madhya Pradesh-FP/MP/Others/6129/2021-reg.

Sir,

Reference is invited to the subject mentioned above. The above proposal was discussed in the 69th Meeting of Standing Committee of National Board for Wild Life held on 29th July, 2022 under the Chairmanship of Hon'ble Minister for Environment, Forest & Climate Change.

2. After discussions, the Standing Committee decided to recommend exclusion of an area of 207.05 ha from the Sanctuary as follows:

S. No.	Name of site	Range, district and nearest town / city	Recommended dimension and area	
			Dimension of recommended site- Width x Length along river	Area (ha)
1.	Badodiya Bindi	Range-Sabalgaadh, District/city-Sheopur	146 m x 852.61 m	9.49
2.	Barvasin	Range-Devari, District/city-Morena	402.13 m x 3559.28 m	118.66
3.	Rajghat (Piparai)	Range-Devari, District/city-Morena/ Jaura	201.83 m x 3539.22 m	78.90
Total area recommended for rationalization				207.05

The proposal was recommended subject to the following conditions:

- The administration should ensure that mining related activities should not be done in water zone or sand bars in the river surrounded by waters.

(प्रकाश पन्डे)

अवर सचिव

म.प्र. शासन, खनिज साधन विभाग

- ii. The entire process - sand-mining, sand-transport, sand-storage and sand-marketing should be done under well-established administrative, monitoring and regulatory system.
- iii. To establish a new control and regulation system, Sand Mining Corporation Ltd or a branch of existing Madhya Pradesh Mining Corporation Ltd should be established in the region for the mining, transport, storage and marketing of sand to plug possible illegal activities connected with sand mining.
- iv. Technology must be used to monitor and control illegal mining like barcoding of each Transit Permit, Barcoding of royalty receipts; IT enabled weighing balance at exit points; geo-tagged demarcation of mining leases; electronic surveillance; GPS fitted tractors/trucks involved in transporting; avoidance of heavy machinery in digging etc.
- v. The denotified area should be clearly demarcated on the ground by erecting boundary pillars and geo-tagging.
- vi. There should be regular monitoring and reporting system about the sand mining and its impact on aquatic fauna in the Chambal river.
- vii. Biennial impact assessment of sand mining needs to be done around sanctuary area to ascertain the biodiversity loss. Funding of the assessment may be done from the State MMDC/ Sand Mining Corporation Fund.
- viii. The declining trend of flow of 3.5% per annum recorded over the last 20 years needs to be factored in for future water management programmes for Chambal river.

3. The minutes of the meeting have been posted online in the "PARIVESH" portal of this Ministry.

Yours faithfully,



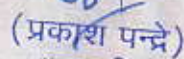
(Dr. Rajendra Kumar)

Scientist 'C'

Email: kumar.rajendra@gov.in

Copy to:

1. Pr. Chief Conservator of Forests & Chief Wild Life Warden, Government of Madhya Pradesh, 3rd Floor, M.P. Nagar, Zone-I, Bhopal-462001.
2. Deputy Director General of Forests(C), Integrated Regional Office, Ministry of Environment, Forest & Climate Change, E-Arera Colony, Link Road-3, Bhopal-462016.
3. Inspector General of Forests, FC Division, MoEF&CC.
4. Joint Secretary, I.A. Division, MoEF&CC.



(प्रकाश पन्डे)

अवर सचिव

म.प्र. शासन, खनिज साधन विभाग

2